

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 485 of 2011**  
**And**  
**Miscellaneous Application No. 966 of 2012 in**  
**Original Application No. 485 of 2011**

**Wednesday, this the 26<sup>th</sup> day of September, 2012**

**CORAM:**

**Hon'ble Mr. Justice P.R. Raman, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

Manoj D., Engineering Assistant,  
 All India Radio, Thiruvananthapuram,  
 (Residing at Mahesh Bhavan, T.C. No. 6/75,  
 Vattiyoorkavu PO, Thiruvananthapuram-695 013. .... **Applicant**

**(By Advocate – Mr. K. Karthikeya Paniker)**

**V e r s u s**

1. The Chief General Manager,  
 Telecom, Kerala Circle, HR-III Section,  
 2<sup>nd</sup> Floor, Doorsanchar Bhavan, PMG Junction,  
 Thiruvananthapuram-695 033.
2. The General Manager – Maintenance,  
 BSNL Southern Telecom Region,  
 Microwave Station Building,  
 Kaloor, Ernakulam-682 017. .... **Respondents**

**(By Advocate – Mr. S. Manikandan Nair)**

This Original Application and Miscellaneous Application having been heard on 26.09.2012, the Tribunal on the same day delivered the following:

**O R D E R**

**By Hon'ble Mr. Justice P.R. Raman, Judicial Member -**

The applicant while joining the service of BSNL has executed a bond and deposited an amount of Rs. 1,64,751/- The condition of the bond is that he has to work in the BSNL for a period of five years. However, before

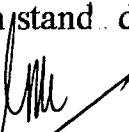
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completion of the period of five years he wanted to join All India Radio the parent department after obtaining permission from BSNL. BSNL agreed the transfer of the applicant to AIR on condition that for the remaining period in 43 months he will be continuing to serve AIR. It appears that he executed a fresh bond with AIR agreeing to work with AIR for the remaining period in the 43 months. In view of the bond already executed with AIR he wanted the amount of Rs. 1,64,751 already deposited be refunded from BSNL with interest.

2. We have heard the learned counsel for the parties and perused the records.

3. BSNL has agreed to refund the amount without any interest. Since the BSNL has agreed in principle to refund the bond amount especially when the applicant has executed a fresh bond with AIR it is appropriate that the OA itself can be disposed of as such. Accordingly, the BSNL shall refund an amount of Rs. 1,64,751/- within a period of three weeks from the date of receipt of a copy of this order, failing which they will have to pay interest at the rate of 10% from the date of this order till payment.

4. Accordingly, the Original Application and the Miscellaneous Application stand disposed of as above. No costs.

  
**(K. GEORGE JOSEPH)**  
**ADMINISTRATIVE MEMBER**

“SA”

  
**(JUSTICE P.R. RAMAN)**  
**JUDICIAL MEMBER**